

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 54(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

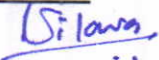
SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 5.09.2016**

NAME OF THE COMPANY: M/s. Cosmos Infra Engineering (India) Ltd.
Vs.
M/s. Tirupati Buildings and Offices Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	MR. NILAVA BANDYOPADHYAY, ADVOCATE, PETITIONER			
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Order

The matter was called out in the pre-lunch session and again in the post-lunch session. No one has put in appearance on behalf of respondents. Even on the last hearing, no one had appeared for the respondents. According to the order passed earlier cost was required to be paid. It was further stated that in the absence of non payment of cost the defence of the respondents as per the earlier order, was to be struck off.

2. Accordingly, the defence of the respondents is struck off.

Interim orders to continue.

List for arguments on 03.10.2016.


CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

5th September, 2016
(P.K. Sud)